

O.A. 781/94

O A 781/94

257/99
SA

(1) 10/2/1995

Shri S.P. Saxena, Counsel
for the applicant and
Shri R.K. Shetty, Counsel for
the Respondents.

Shri Saxena for the
applicant files an application
for amendment.

Amendment allowed.

Amendment to be incorporated
in the original petition
within a week. The applicant
should also make an amended
copy of the application available
to the Respondents for proper
reference within a week.

Admit.

Reply if any, within
8 weeks thereafter.

The case be listed
before the Registrar for
completion of pleading on
26/7/1995 and thereafter be
placed in sine-die list.

M.R. Kolhatkar
(M.R. KOLHATKAR)
MEMBER (A)

(M.S. DESHPANDE)
VICE-CHAIRMAN

05*

M.P. No. 24/195
for Amendment

MB

13-2

Shri S.P. Saxena, Counsel
for Applicant, has handed
over Amendment copy as
per the order of the Honble
Tribunal dt. 10/2/1995. The
same copies are filed in
Set "A & B" (CA 781/94)

gali
10/3

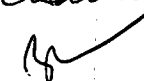
Valcal utnema kral
by Shri R.K. Shetty,
Adv. for R. N. 1 to 3
on 30/1/95

10/2

Dated : 26/4/95

None for the applicant.
Mr. R.K. Shetty, Counsel
for the respondents. He
prays to grant some
time for filing reply.

S.O. to 3-7-1995
of the last chance.

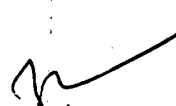

Registrar

Dated : 3-7-95

Ms. Neelima Gohad
Counsel for the applicant.
Mr. R.K. Shetty, Counsel
for the respondents. He
prays to grant some
time for filing reply.

Time granted:

S.O. to 31-8-95 of the
last chance.


Registrar

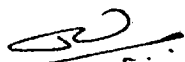
Received Reply dt
22-8-95 on behalf
of the Respondents
on 22-8

MB
23-8

Dated : 31-8-95

None for the applicant
Mr. R.K. Shetty, Counsel for
R-1 to 3. They have already
filed their reply in the
matters and has given copy
to the other side. It appears
that no notice seems to
have been issued to R-4.

Issue notice now to R-4
returnable on 8-11-95.



By Registrar

Notices issued to No. 4.
~~Applicant/Respondent~~

15/9/95

Yali
19/9

Recd reply dt 6.13.10.95
of Resp. No. 4 on 16/10/95
in quadruplicate.

188
31/10

Recd. Rejoinder ~~dt~~.

of applicant on 6-11-95

MB
9/11/95

9/11/95-1

None for the parties.

Reply has been filed by
Respondents. Rejoinder also
filed by applicant.

At the matter be placed
in sine-die list.

At the time of final hearing
issue notice to R-3 and
R-4 and Counsel for applicant.

ED

Dy. Registrar.

aly.

M.P.No. 826/95
For inspection &
production of
documents, filed
on 4.12.95

2
1911

M.P.No. 827/95
for inspection
& production of
documents, filed
as M.P. for taking
rescind on
1st record
on 4.12.95

Set M.D.

SUR-Rejoinder of
Respondent second on
02-01-96

MS
03-1-96

Dated: 8-1-96

This matter has
wrongly been placed
before the Registrar's
Court today.

Mr. Ravi Shetty,
Counsel for Respondent's
present.

List the M.P. for
orders on 15-1-96 before
the Tribunal.

M.R. KOLHATKAR
M(A)

(B.S. HEGDE)
M(J).

Dy. Registrar

V/TI B.
1/0

15/1/96
order/Judgement despatched
to Applicant/Respondent (s)
on 22/1

[Signature]
20/1

Per Tribunal Date: 4/1/96
Applicant by S.P. Saxena
Advocate / Respondent by R.K. Shetty
Counsel for both A & R
The matter referred to 81/96
for order as per 826, 827/95

Dy. Registrar

Dated: 15.1.1996 (44)

Applicant by Ms. Nilima for
Shri S.P. Saxena and Shri R.K. Shetty
for the Respondents.

M.P. 826/95 is filed by the
applicant for production of documents.
In the circumstances, in terms of
prayer (a) the respondents are directed
to show the combined seniority list
prepared by them for the post of LM
& C, as it existed on 30.11.1992.
Rest of the documents be kept ready
for scrutiny of the Tribunal.

M.P. No. 827/95 is for taking
the Rejoinder on record, the same is
allowed, the Rejoinder be taken on
record.

Shri R.K. Shetty has filed
reply to the M.P.

PER TRIBUNAL Dt. 7/6/99

Matter is taken out from Sine-die List and fixed for Final Hearing on 27/99

Inform/Issue notices to the parties accordingly.

For DY. REGISTRAR.

Notices issued to Applicant/Respondents of

11-6-99

8
1516

14) 27/1999.

Applicant's counsel has sent a letter praying for time since he is not well.

Shri R.K. Shetty for the respondents.

Adjourned to 7.7.1999.

(D.S. Rao) (R.G. Vaidyanatha)
MCA V/c

OS

(Sr) VC / (SKG) MA

7th July 1999.

The learned counsel for the applicant submits that the applicant

withdraws his application. The application is, therefore, dismissed as withdrawn.

Order/Judgment (despatched to Applicant/Respondent (s))

27/7/99

(S.K. GHOSAL)
MEMBER(A)

(S. VENKATARAMAN)
VICE-CHAIRMAN

27/99-